with your kind permission, I made, in this august House, a statement regarding the successful launch of RISAT-I by our scientists. I would like to mention that this is a hundred per cent indigenously-built Satellite. It was put into the orbit. And, according to them, after the first manoeuvering, it started sending images. Sir, the hon, member has asked the number of circles it completes in a day. It is a 24/7 satellite, covering the Earth six times a day, and taking 130 minutes for one round. It clicks ten minutes' images continuously, form 6:00 a.m. to 6:00 p.m. in the evening.

Sir, I would like to share with this august House that when the first pictures were taken at 6:00 a.m. on 1st may, 2012, the images were very clear and it covered areas starting from the Himalayan glaciers to Karnataka via Bhopal. It took images in a radius of 25 km. It used a new technology. Form optical remote sensing satellite technology, we had moved on to micro-wave remote sensing technology; and, now, we have moved on to adopting the latest technology, that is, the remote imagery satellite technology. Sir, scientists from ISRO deserve congratulations from this august House for the successful launch of such a large and indigenously-built satellite.

MR. CHAIRMAN: The House has already done that. Thank you.

SHRI A. ELAVARASAN: Sir, has India's rank in the world improved in satellite-launching technology after successfully launching this satellite as well as Agni-V? What steps have been taken to strengthen the satellite-launching infrastructure?

SHRI V. NARAYANASAMY: Sir, as far as Agni-V is concerned, it is being dealt with by the DRDO. So, I would not like to answer that question. But as far as satellite-launching technology is concerned, we are one of the leading countries along with the United States, Europe, China and Russia in this field. We are collaborating with various countries, especially Russia, in the Field of improving our technologies in remote sensing, in launching satellites for transponder-use and in various other applications. Our scientists are second to none in the world and they have bought many laurels to our country. They have developed and used advanced technologies; they have done inventions. Sir, I feel very proud of our scientific community.

Compatibility of States' rules with the model Central rules

- 383. SHRI PYARIMOHAN MOHAPATRA: Will the Minister of WOMAN AND CHILD DEVELOPMENT be pleased to state:
- (a) the names of the States which have framed rules under the Central Dowry Prohibition Act compatible with model rules circulated by Government of India;

Oral Answers [3 MAY 2012] to Questions 11

(b) whether Government has formulated any central or centrally sponsored scheme(s) for spreading awareness as well as monitoring enforcement under the Act on a massive scale:

- (c) if not, whether Government would do so considering the fact that a significant part of corruption as well as violence against women are linked to the dowry system; and
- (d) whether Government would give preference in assistance to States which have already framed the rules?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) to (d) A Statement is laid on the Table of the House.

Statement

- (a) The Government has Information that 19 States/UTs as given in the Statement-I (*See* below) have formulated Dowry Prohibition Rules compatible with model rules circulated by Government of India. information in respect of remaining States/UTs is being collected and will be laid on the Table of the House.
- (b) and (c) No specific Central sector of Centrally sponsored scheme has been formulated nor there is any proposal to formulate any such scheme for spreading awareness as well as monitoring enforcement under the Act. however, Government undertakes awareness programmes through print and electronic media and reviews implementation of the Act with State Government from time to time. National Commission for Women (NCW) has also been organinsing seminars, workshops, conferences and public hearing on various issues concerning women including dowry. These efforts are also being supplemented by the State Governments at State level.

(d) Does not arise.

Statement

Name of the States which have framed Rules under the Central Dowry Prohibition Act compatible with Model Rules circulated by Government of India

Sl.No.	Name of State Governments	
1,	Assam	
2.	Bihar	
3.	Chhattisgarh	

Sl.No.	Name of State Governments
4.	Goa
5.	Gujarat
6.	Haryana
7.	Himachal Pradesh
8.	Karnataka
9.	Kerala
10.	Madhya Pradesh
11.	Manipur
12.	Odisha
13.	Rajasthan
14.	Tamil Nadu
15.	Tripura
16.	Uttar Pradesh
17.	West Bengal
18.	Andaman and Nicobar Islands
19.	Chandigarh

SHRI PYARIMOHAN MOHAPATRA: Sir, first of all, I would like to draw the attention of the Chair to the violation of the guidelines given by the Chair in this House the other day about writing the name 'Odisha' properly. This Department in this Question and in Question No. 387, has mentioned 'Orissa', which is no longer the name of the State. So, I suggest that this may kindly be taken up again.

MR. CHAIRMAN: Thank you for pointing that out.

SHRI PYARIMOHAN MOHAPATRA: Sir, my first supplementary is, the Ministry or the Minister does not seem to be serious about the biggest crime against womanhood, that is, dowry. It should be considered as being worse than AIDS, because it breeds not only corruption, but even violence, which sometimes goes up to bride-burning in several cases. I had asked whether awareness would be

Oral Answers [3 MAY 2012] to Questions 1

spread about it, but there is no awareness in the Ministry itself. In the reply, it has been stated that there is no monitoring mechanism. This is a Central Act passed by parliament and monitoring of the implementation of this law is the duty of the Government. When will the Government recognize its duties and start monitoring it? In the reply, there is no mention about any scheme for monitoring.

श्रीमती कृष्णा तीरथ: सभापति जी, माननीय सदस्य का प्रश्न मेंने देखा है, इन्होंने अधिनियम के प्रवर्तन पर निगरानी रखने के बारे में पूछा है। यह राज्यों के अधिकार क्षेत्र में आता है और हमने जो मॉडल रूल्स बनाए हैं, जैसे Central Dowry Prohibition Act, 1961 compatible with the model Rules circulated by the Government of India, उसके आधार पर राज्यों ने अपने यहां Dowry Prohibition Officers and Chief Dowry Prohibition Officer बनाए हैं। इन Dowry Prohibition Officers का काम बहत अहम है। इन DPOs के बहुत से काम हैं, जैसे complaint receive करना, उस पर action लेना, complaints को register करना, उनको maintain करना। इसके अतिरिक्त हमारे Dowry Prohibiton Officers, Advisory Board के Convener भी हैं और वे Advisory Board के Members के साथ regular contact में रहते हैं। इसके अलावा District Magistrate को इस बारे में inform करना कि कहां-कहां इस तरह के केसेज आए हैं, इस ऐक्ट का use हो रहा है या नहीं हो रहा है, वह लिस्ट जो bride और bridegroom ने तैयार की है, उसे अपनी कस्टडी में रखना, अनेकों इस तरह के काम हैं। मैं मानती हूं कि यह बहुत बड़ी सामाजिक बुराई है और इस ब्राई को दूर करने के लिए बहुत से उपाय हैं। इसमें सबसे बड़ी ब्राई है dowry. Dowry जो demand basis पर है, उसे हम prohibit करना चाहते हैं। दूसरा है स्त्रीधन, स्त्रीधन पर prohibition नहीं है और तीसरा है गिफ्ट, ये तीन तरह की चीजें हैं। Dowry को समाप्त करने के लिए CDPO का प्रावधान है और यह राज्य सरकारों की जिम्मेदारी है। CDPO जो complaint लेता है, उसकी Scrutiny की जाती है और अगर complaint section 3, section 4 या अगर section 4(A) के अंतर्गत है, तो उसकी enquiry conduct करके, parties से evidences इकट्टे किए जाते हैं और उसके बाद ये evidences DPOs द्वारा CDPO को दिए जाते हैं। शिकायत करने वाली पार्टी तथा जिसके खिलाफ शिकायत है, उसको नोटिस देना, समय देना कि उनकी hearing कब करनी है, शिकायत मिलने के एक महीने के अंदर उस पर कार्यवाही करना, यह सारी जिम्मेदारी राज्य सरकारों की बनती है और जहां तक Central Monitoring Committee का सवाल है, वह अभी नहीं है। हमारा National Women Mission इस बारे में Awareness create करता है, सोसायटीज awareness create करती हैं, NGOs awareness create करती हैं और district Probation officer या Additional District Probation Officer या City Probation Officer का ध्यान अगर इस ओर नहीं होता है, तो वे इस ओर उनका ध्यान दिलाते हैं। इसके अलावा सरकारी कर्मचारी को शादी के बाद एक declaration देना पड़ता है कि उसने दहेज नहीं लिया है, उस पर उसके signature होते हैं, उसके father के signature होते हैं, उसकी wife and father-in-law के भी signature होते हैं।

SHRI PYARIMOHAN MOHAPATRA: Sir, I am aware of the Act and the

Rules. I don't know why the hon, Minister chose to read out provisions of the Act and the Rules. When I asked a question, I am expected to be aware of these. The Question has not been read properly. A considerable part of corruption comes out of this dowry system. Since girls have to be married off, all sections of society try to make extra money. That is how corruption is bred. I think there should be some studies of dowry and dowry-related corruption. Please ensure that all the studies are now analysed in your Ministry and schemes are formulated on that basis to spread awareness and enforce the Act or Rules properly because enforcement mechanism is very weak. We can't pass a law here and say that it is for States to enforce it. States will naturally enforce it. If a law has been passed by Parliament, the Centre has to watch as to what is happening. This responsibility cannot be thrown out by saying that the National Commission for Women or the State Government is to do certain things. Will the hon. Minister ensure studying all the reports which have come up on dowry-related violence and dowry-related corruption? Will the Minister come up either with Centrally-sponsored schemes to tackle this or advise the States for drawing plans at State level? Will the Minister Change the awareness programmes, which are producing no results, for better campaigns through better means?

श्रीमती कृष्णा तीरथ: सभापित महोदय, मैं आपके माध्यमम से सदन को बताना चाहती हूं कि Central Dowry Prohibition Act, 1961 है, यह बात आप जानते हैं और आपने इसे बताया। दूसरी बात यह है कि जहां तक इसके लिए monitoring system का सवाल है, मैं चाहती हूं कि स्टेट की monitoring जरूर होनी चाहिए। NCW इसमें बहुत सारे काम कर रहा है, awareness create कर रहा है, समय-समय पर प्रिंट मीडिया द्वारा और अन्य माध्यमों से awareness कर रहा है और NCW इस स्टडी को analyze करे और State Women Commission के द्वारा भी इसको analyze किया जा रहा है। इसके बाद अगर जरूरत पड़े, तो Monitoring Committee सेंटर के स्तर पर बनाई जाए।

DR. BHALCHANDRA MUNGEKAR: Sir, taking into account all proclamations in the Indian Constitution on the right to Equality, it is not possible for this country to give a sense of dignity to women after independence. After listening to the reply of the hon. Minister, I am compelled to say that the entire issue of dowry, where hundreds of young women are killed, should be taken more seriously than how it is taken today. Sir, there is inter-transferability of various kinds of donations. I suggest that the Government should take serious view of this entire matter and prepare a comprehensive legislation without simply saying that the State Governments are responsible. The Centre must take initiative, as it has been taking in several other matters, and bring comprehensive legislation so that the stigma of dowry is removed. In simple meaning, It is like a slave being sold for money, and that is why, according to me, comprehensive legislation is called for.

श्रीमती कृष्णा तीरथ: मैं मानती हूं कि यह सुझाव अच्छा है, लेकिन हमारी बहुत सारी schemes हैं जैसे "सबला" है, उसमें भी इस तरह का एक environment बनाया जा रहा है, जिससे इस बुराई को दूर किया जा सके।

SHRI PRASANTA CHATTERJEE: How many meeting she has convened with the State Ministers?...(Interruptions).

MR. CHAIRMAN: please, this is not your turn. Dr. Najma Heptulla.

डा. नजमा ए. हेपतुल्ला: सर, आपके जिरए में ऑनरेबल मिनिस्टर से पूछना चाहती हूं कि बहुत सी State Governments ने महिलाओं के लिए positive schemes रखी हैं, जैसे मध्य प्रदेश में अगर सामूहिक विवाह होता है, तो वे पंद्रह हजार रुपए लड़की को देते हैं, तािक उसके दहेज या जो भी सामान उसके घर के लिए जरूरी हो या कपड़े वगैरह, उसको वह खरीद सके और दो हजार रुपए वे उस समिति को देते हैं, जो शादी का arrangement करती है। तो क्या केंद्र सरकार के पास ऐसी कोई positive scheme है, जो दूसरे States में भी लागू हो सके, जैसे मध्य प्रदेश और भारतीय जनता पार्टी ruled States में हैं?

श्रीमती कृष्णा तीरथ: सभापित महोदय, मैं आपके माध्यम से बताना चाहती हूं कि यह स्टेट मैटर है। जब इस तरह के सामूहिक विवाह होते हैं, ते स्टेट के पास जो अपना फंड होता है उसमें से दो हजार रुपए, पांच हजार रुपए, पंद्रह हजार रुपए वे देते हैं। वह "दहेज" नहीं कहलाता है, वह उसके लिए मदद होती है।

डा. नजमा ए. हेपतुल्ला: मैंने "दहेज" नहीं कहा, मैंने यह कहा कि महिलाओं के लिए क्या कोई ऐसी positive scheme आपके पास है कि जो गरीब महिलाएं हैं, जिनके माता-पिता के पास उनको कपड़े देने की भी सुविधा नहीं होती है, उनके लिए जैसा मध्य प्रदेश में हो रहा है, क्या दूसरे States में भी ऐसी स्कीम लागू करने का आप मशवरा देंगी?

श्रीमती कृष्णा तीरथ: विभिन्न राज्यों में ऐसी स्कीमें हैं, जैसे दिल्ली में भी है कि उसको दो हजार या पांच हजार रुपए दिए जाते हैं। ऐसा अलग-अलग राज्यों में है। अगर इस तरह से राज्य सरकारें...(व्यवधान)...

डा. नजमा ए. हेपतुल्ला: कौन से राज्यों में है?

श्रीमती कृष्णा तीरथ: दिल्ली में भी है, जैसे आपने मध्य प्रदेश में बताया। तो विभिन्न राज्यों में सेंटर की अभी ऐसी कोई स्कीम नहीं है।...(व्यवधान)...

MR. CHAIRMAN: Silence, please. Shrimati Jaya Bachchan.

डा. नजमा ए. हेपतुल्ला: हम केंद्र से पूछ रहे हैं, State Governments तो कर ही रही हैं।

MR. CHAIRMAN: No cross talking, please.

डा. नजमा ए. हेपतुल्ला: हम आपसे पूछ रहे हैं, आप क्या कर रही हैं? श्रीमती कृष्णा तीरथ: अभी सेंटर की ऐसी कोई स्कीम नहीं है।...(व्यवधान)...

MR. CHAIRMAN: Please, that is over. Yes, Shrimati Jaya Bachchan, go ahead please.

श्रीमती जया बच्चनः सर, मंत्री जी ने अभी अपने जवाब में कहा कि यह लागू है, सेंटर है, स्टेट है, ग्राम पंचायत है, छोटे शहर हैं, woman organizations हैं, तो I would like to ask her कि आप मुझे एक महीने का कोई एक ऐसा केस बता दीजिए where a person, who has committed the crime of dowry death, has been punished. आपके पास reports तो आती होंगी। आप मुझे किसी एक के बारे में बता दीजिए क्योंकि इतने सालों से हम अखबारों में dowry deaths के बारे में तो पढ़ते हैं, लेकिन जिनकी वजह से डेथ हुई है, जिन्होंने उसे डेथ की पनिशमेंट दी है, क्या आप लोगों ने उन्हें punish किया या Centre, State या Women Organizations ने उन्हें punish किया? I want to know that.

श्रीमती कृष्णा तीरथः सभापित महोदय, इसकी एक लम्बी लिस्ट है, मैं इस लिस्ट को सदन के पटल पर रखूंगी। जहां-जहां इस तरह के dowry death के केसेज हुए हैं, which are punishable under section 304 (B) of the Indian Penal Code, और जिनको सजा मिली है, उसके संबंध में एक पेपर मैं जरूर दे दूंगी, वह मैं सदन के पटल पर रखूंगी। जहां-जहां पिनशमेंट दी गयी है, उनके संबंध में पेपर्स आपको मिल जाएंगे।

*384. [The Questioner (Shri Ramchandra Prasad Singh) has absent.]

गैर-सरकारी क्षेत्र को सौंपी गई सड़क परियोजनाएं

384. श्री रामचन्द्र प्रसाद सिंह: क्या **सड़क परिवहन और राजमार्ग मंत्री** यह बताने की कृपा करेंगे कि:

- (क) क्या यह सच है कि वित्तीय वर्ष 2011-12 के अंतिम सप्ताह में 7,400 कि.मी. लम्बी सड़कों के निर्माण का उत्तरदायित्व गैर-सरकारी क्षेत्र को सींपा गया है;
 - (ख) यदि हां, तो तत्संबंधी ब्योरा क्या है;
- (7) उक्त अवधि के दौरान सड़क निर्माण्ण संबंधी परियोजनाओं की कुल कितनी निर्माण लागत तय की गई है; और
 - (घ) सड़क निर्माण का दायित्व कुल कितनी कंपनियों को सौंपा गया है?

सड़क परिवहन और राजमार्ग मंत्री (श्री सी.पी. जोशी): (क) से (घ) एक विवरण सदन के पटल पर रखा जाता है।

विवरण

- (क) जी नहीं।
- (ख) प्रश्न नहीं उठता।